

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 07
IA No. 265/JPR/2022
IA No. 270/JPR/2023
CP No. (IB)- 14/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

M/s SU 1 Capital Pvt. Ltd.

...Financial Creditor/Applicant

Versus

M/s GRD Trucks Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Prabhansh Sharma, Adv.

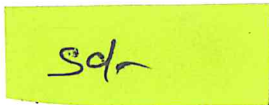
For the Respondent : Jatin Chawla, Adv.

ORDER

IA No. 265/JPR/2022, IA No. 270/JPR/2023

Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of the Applicant. Mr. Jatin Chawla, Adv. appearing on behalf of the Respondent Nos. 1 & 2. Pleadings are complete in these applications. Learned counsels for the parties seek time to file written submissions, if any, not exceeding 3 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List these IAs on 29.07.2024.

List the matter on 29.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

June 05, 2024